

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **12th** day of **March**, 2018

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/00240/2018

Adil Ahmad Khan, a/a 35 years, Son of late Jamal Ara, R/o - House No.J-54/6, Type-1 Sahni Colony, Kanpur Nagar, District - Kanpur Nagar.

.....Applicant.

By Advocate -Shri R.K. Dixit
Shri A.K. Srivastava

V E R S U S

1. Union of India through its Secretary, Department of Defence Production, Ministry of Defence, Government of India, New Delhi - 110001.
2. The General Manager, Ordnance Parachute Factory, Napier Road, Kanpur - 208009.
3. D.G.O.F./Chairman, Indian Ordnance Factory, 10-A, S.K. Bose Road, Kolkata-700001.

..... Respondents

By Advocate : Shri A.K. Srivastava

O R D E R

This matter pertains to compassionate appointment for which the applicant has given an application dated 07.09.2015 (Annexure-A-2). Subsequently, the respondents have replied vide order dated 04.08.2017 (Annexure-A-6) informing him that action is being taken in his application. Learned counsel for the

applicant submitted that the applicant has filed another representation dated 12.02.2018 before the respondents, which is still pending. Learned counsel for the applicant also submitted that he wants to file a fresh representation, which may be disposed of by the respondents. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation of the applicant. Learned counsel for the respondents has no objection if such direction is given.

2. Accordingly, learned counsel for the applicant is directed to prefer a fresh representation before respondent No.2 annexing copy of order dated 04.08.2017 within a period of two weeks by giving details of this case and on receipt of such representation, the respondent No.2 is directed to decide the representation of the applicant as per rules by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order and communicate the decision to the applicant.

3. It is made clear that I have not expressed any opinion on the merits of the case.

4. With this direction, the OA is disposed of at the admission stage itself. No order as to costs.

Member-A

RKM/